

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 18TH APRIL, 1977

NOTIFICATION
INCOME TAX

No. 1733(F.No. 261/5/77-ITJ): In exercise of powers conferred by sub-section (1) of section 122 of the Income-tax Act, 1961 (43 of 1961), and of all other powers enabling in that behalf and in supersession of all the previous notifications in this regard, Central Board of Direct Taxes hereby direct that Appellate Assistant Commissioner of Income-tax, Jullundur shall perform the functions in respect of all persons and Income, Wealth and Gift assessed to Income-tax, Wealth-tax Gift-tax, Sur-tax or Super-tax, Estate Duty in the Income-tax Circles, Wards or districts specified below:-

SCHEDULE

S.No.	Range	Income-tax Circles, Wards and Distts.
1.	Jullundur Range, Jullundur.	All Income-tax Circles, Wards, Distts. which had or have their headquarters at (i) Hoshiarpur, (ii) Jullundur, (iii) Phagwara, (iv) Batala and (v) Collection ward, Chandigarh in respect of persons who have their principal place of business in or reside in the jurisdiction of Income-tax Officer with headquarters at Hoshiarpur. All Income-tax Circles, Wards or Districts with which had or have their headquarter at (i) Bohar, (ii) Bhatinda, (iii) Ferozepur and (iv) Moga.

Where an Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one range to another range, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this notification before the Appellate Asstt. Commissioner of Income-tax from whom that Income-tax Circle, Ward, or District or part thereof is transferred shall from the date this notification shall take effect, be transferred to and dealt with by the Appellate Assistant Commissioner of Income-tax, of the range to whom the said Circle, Ward or District or part thereof is transferred.

Where all Circles, Wards and Distts having headquarters at a particular place have been assigned to an Appellate Asstt. Commissioner he will have jurisdiction in respect of Circles, Wards and Distts. at these headquarters since abolished also.

This Notification shall take effect from 18.4.77.

(P. MISRA)

Under Secretary, Central Board of Direct Taxes.

EXPLANATORY NOTE:

The revision of jurisdiction has become necessary on abolishing the post of A.A.O., Bhatinda.

(The above note does not form a part of the notification but is intended to be merely clarificatory).

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income-tax, Jullundur.


(P. MISHA)

Under Secretary, Central Board of Direct Taxes.